

**IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP(IB) No.253/Chd/Chd/2018

In the matter of:-

Kiaan Solutions Private LimitedPetitioner

Versus

Anmol Watches & Electronics Private LimitedRespondent

Present: Mr. Kamal Satija, Advocate for the Petitioner

The learned counsel for the petitioner seeks time to file the fresh certificate from the Bank maintaining the account of the operational creditor wherein the amounts received from the corporate debtor are being credited because of some mistake in the figure given in the certificate.

Notice of this defect to the petitioner. The learned counsel for the petitioner accepts the notice. Let the defect be removed with supporting affidavit within one week. List the matter for preliminary hearing on 14.09.2018.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

September 5, 2018
Mohit Kumar